

12.03 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORT OF FILM FINANCE CORPORATION LTD. BOMBAY, NATIONAL FILM DEVELOPMENT CORPORATION LTD., BOMBAY, INDIAN MOTION PICTURES EXPORT CORPORATION LTD., BOMBAY FOR 1979-80 WITH THREE STATEMENTS FOR DELAY

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE) : I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a)(i) Statement regarding Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the period from 1st April, 1979 to 10th April, 1980.

(ii) Annual Report of the Film Finance Corporation Limited, Bombay for the period from 1st April, 1979, to 10th April, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. Sec. No. LT-1894/81]

(b)(i) Statement regarding Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1979-80.

(ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. Sec. No. LT-1895/81]

(c)(i) Statement regarding Review by the Government on the working of the Indian Motion Pictures Export Corporation Limited, Bombay, for the period from 1st April, 1979 to 10th April, 1980.

(ii) Annual Report of the Indian Motion Pictures Export Corporation Limited, Bombay for the period from 1st April, 1979 to 10th April, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. Sec. No. LT-1896/81]

REASONS FOR NOT LAYING IN TIME THE ANNUAL REPORT AND ACCOUNTS OF BONGAIGAON REFINERY AND PETRO-CHEMICALS LTD. FOR 1979-80, NOTIFICATION RE. PAREL INVESTMENTS AND PRIVATE TRADING LTD. AND DOMESTIC GAS PRIVATE LTD. ANNUAL REPORT AND REVIEW OF THE O.N.G.C. AND ITS SUBSIDIARY COMPANY FOR 1979-80

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P.C. SETHI) : I beg to lay on the Table:—

(1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Accounts of the Bongaigaon Refinery and Petrochemicals Limited for the year 1979-80 within the prescribed period of nine months after the close of the Accounting-year.

[Placed in Library. Sec. No. LT-1897/81]

(2) A copy of Notification No. S.O. 991 (E) (Hindi and English versions) published in Gazette of India dated the 30th December, 1980 regarding exceptions, restrictions and limitations subject to which the Companies Act, 1956 shall continue to apply to the Parel Investments and Trading Private Limited and the Domestic Gas Private Limited, Under sub-section (2) of section 16 of the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over or Management) Act, 1979.

[Placed in Library, Sec. No. LT-1898/81]

(3)(i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1979-80 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1979, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1979-80 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1979.

[Placed in Library Sec. No. LT-1899/81]